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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 103/(MAH)/2013

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2017

NAME OF THE PARTIES: M/s. General Atlantic Singapore Fund Pvt. Ltd.  
V/s.  
M/s. Fourcee Infrastructure Equipments Pvt. Ltd.

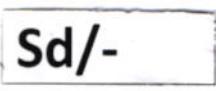
SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Mr. Lohan Rajyadakshya, Mr. Hardhay Khurana	i/b A2B and Partners for Petitioner	

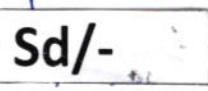
ORDER

TCP 103/ 397-398 /NCLT/MB/MAH/2013

Looking at the order passed by the Hon'ble High Court of Bombay on 4.8.2017, at request of the Petitioner Counsel, adjourned this matter to 6.10.2017.

  
**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

  
**Sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)